



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

मंगळवार, जुलै १७, २००७ / आषाढ २६, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2007 (L. A. Bill No. XXXVI of 2007), introduced in the Maharashtra Legislative Assembly on the 17th July 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XXXVI OF 2007.

A BILL

further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads

Bom.
III of
1959.

(३१६)

[किंमत : रुपये ९.००]

and Panchayat Samitis Act, 1961 for the purposes hereinafter appearing; and, therefore, promulgated the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007 on the 12th June 2007;

Mah.
V of
1962.
Mah.
Ord.
IV of
2007.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Act may be called the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 12th June 2007.

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958

Amendment of section 10-1A of Bom. III of 1959. 2. In section 10-1A of the Bombay Village Panchayats Act, 1958,—

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961

Amendment of section 12A of Mah. V of 1962. 3. In section 12A of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961,—

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

CHAPTER IV

MISCELLANEOUS

Mah. Ord. IV of 2007. 4. (1) The Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007, is hereby repealed. Repeal of Mah. Ord. IV of 2007 and saving.

Bom. III of 1959. Mah. V of 1962. (2) Notwithstanding such repeal, anything done or any action taken under the Bombay Village Panchayats Act, 1958 or, as the case may be, the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the relevant Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Any person desirous of contesting election to a reserved seat in Local Authorities is required to submit alongwith his nomination papers, his caste certificate issued by the Competent Authority and the validity certificate issued by the Scrutiny Committee. However such person, who has applied for verification of his caste certificate to the Scrutiny Committee and who has not received such certificate on the date of his nomination may submit the validity certificate, within a period of three months from the date of his election.

2. The Government after considering the difficulties faced by the candidates, who have been elected to the reserved seats in Municipal Corporations and Municipal Councils, has extended the said period of three months by a period of one month. With a view to give similar extension of period to the persons elected to the reserved seats on the Village Panchayats, Zilla Parishads and Panchayat Samitis, for submission of the validity certificate, by a period of one month, it was necessary to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes aforesaid; the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007 (Mah. Ord. IV of 2007), was promulgated by the Governor of Maharashtra on the 12th June 2007.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 16th July 2007.

VIJAYSINGH MOHITE-PATIL,
Minister for Rural Development.